

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3364

ANSWERED ON:13.12.2012

DIVERSION OF FUNDS UNDER PMGSY

Nagorao Shri Dudhgaonkar Ganeshrao;Rajaram Shri Wakchaure Bhausaheb

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has received reports regarding diversion of funds, non-compliance of bidding process and unreliable monitoring in implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof;
- (c) whether the Government has received complaints that contractors are divesting huge amount of funds and are not completing works as per their schedule;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a)to(e): Rural Road is State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one time special intervention of Central Government to improve the Rural Infrastructure through construction of roads for providing connectivity to unconnected habitations eligible under the scheme. The responsibility for implementation of PMGSY scheme and to ensure various aspects of the implementation of the scheme viz. ensuring proper use of funds, quality, timely completion of these roads including bidding process etc. lies with the States/UTs. Accordingly, whenever, any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is taken up with the concerned State Government/Union Territory for corrective measures. National Quality Monitors (NQMs) are also deputed in some cases to investigate into the complaints and their reports are forwarded to the States for taking remedial action seeking Action Taken Reports. The issue of timely completion of works is taken up with the State Governments in periodic reviews, including Regional Reviews and State Specific Reviews, Pre-Empowered and Empowered Committee meetings. Besides, for bringing transparency in the scheme, Bidding Document provisions have been rationalized and e-procurement started.